

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: DISTRICT AND SESSIONS JUDGES - Appointment of certain Selection Grade Scale District Judges to Super Time Scale District Judges - **ORDERS - ISSUED.**

- READ:**
1. G.O.Ms.No.106 Law (LA & J - SC.F) Dept, dated 27.08.2003.
 2. G.O.Ms.No.119 Law (LA & J - SC.F) Dept, dated 02.08.2008.
 3. G.O.Ms.No.60, Law (LA & J - SC.F) Dept, dated 09.04.2010.
 4. G.O.Ms.No.108, Law (LA & J - SC.F) Dept, dated 06.08.2010.
 5. High Court's D.O. Letter No.424/2019-B.Spl., dated 05.02.2019 addressed to the Governments of Telangana.
 6. G.O.Ms.No.7, Law (L.A & J - Spl.B) Department, dated 15.02.2019 from the Government of Telangana.

ORDER ROC.NO.424/2019-B.SPL. DATED:15.02.2019

The High Court is pleased to pass the following Order:-

On the recommendation made by the High Court, the Government of Telangana have issued orders appointing certain Selection Grade Scale District Judges as Super Time Scale District Judges, vide G.O. 6th read above.

The following Selection Grade Scale District Judges mentioned in G.O. 6th read above, are appointed to Super Time scale District Judges with effect from the dates mentioned against their names, in the Scale of Pay of Rs.70,290-1540-76450/-.

SL NO	NAME OF THE SELECTION GRADE SCALE DISTRICT JUDGE	DATE OF APPOINTMENT AS SUPER TIME SCALE DISTRICT JUDGE
1.	Smt C.SUMALATHA, District and Sessions Judge now working as Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad	From 31.07.2017 onwards
2.	Dr. G.RADHA RANI, Chairperson, Telangana Value Added Tax Appellate Tribunal, Hyderabad	From 31.07.2017 onwards

3.	Smt V.B.NIRMALA GEETHAMBA, Chairperson, Industrial Tribunal-I Hyderabad	From 31.07.2017 onwards
4.	Sri M.LAXMAN, Principal District and Sessions Judge, Khammam.	From 31.07.2017 onwards
5.	Smt G.ANUPAMA CHAKRAVARTHY, Principal District and Sessions Judge, Karimnagar.	From 31.07.2017 onwards
6.	Smt M.G.PRIYA DARSHINI, Principal District and Sessions Judge, Adilabad.	From 31.07.2017 onwards
7.	Sri N.TUKARAMJI, Metropolitan Sessions Judge, Hyderabad	From 31.07.2017 onwards


REGISTRAR GENERAL 15.2.18.
FAC REGISTRAR (VIGILANCE)

To

1. The officers concerned (along with the copy of the G.O.).
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges for the State of Telangana (for placing before their Lordships kind perusal).
3. The **Registrar General and Other Registrars**, High Court for the State of Telangana.
4. The Registrar (I.T-cum-Central Project Coordinator), High Court for the State of Telangana (with a request to direct the concerned to upload the proceedings in the High Court's Website).
5. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
6. The Chairperson, Telangana Value Added Tax Appellate Tribunal, Hyderabad .
7. The Chairperson, Industrial Tribunal - I, Hyderabad.
8. The Principal District and Sessions Judge, Khammam.
9. The Principal District and Sessions Judge, Karimnagar.
10. The Principal District and Sessions Judge, Adilabad.
11. The Metropolitan Sessions Judge, Hyderabad.
12. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
13. The Pay and Accounts Officer, Government of Telangana, Hyderabad.

14. The District Treasury Officers:
ADILABAD, KARIMNAGAR, KHAMAMM.
15. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
16. The Section Officer, B.Section, High Court for the State of Telangana **(for taking necessary action in the matter)**

HIGH COURT FOR THE STATE OF TELANGANA

Entd Roc No:424/2019-B.Spl.,

Dated: 15.02.2019

**Communicating the G.O.Ms.No. 7 Law (Law (L.A & J – Spl.B)
Department dated 15.02.2019 for information**


**REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)**
15.2.19.

- To**
- 1) The Officers Concerned.
 - 2) The Chairperson, Telangana Value Added Tax Appellate Tribunal, Hyderabad .
 - 3) The Chairperson, Industrial Tribunal – I, Hyderabad.
 - 4) The Principal District and Sessions Judge, Khammam.
 - 5) The Principal District and Sessions Judge, Karimnagar.
 - 6) The Principal District and Sessions Judge, Adilabad.
 - 7) The Metropolitan Sessions Judge, Hyderabad.

GOVERNMENT OF TELANGANA
ABSTRACT

District Judges – The Telangana State Judicial Service Rules, 2017 - Appointment of certain Selection Grade Scale District Judges to Super Time Scale District Judges – Orders – Issued.

LAW (LA&J-Spl.B) DEPARTMENT

G.O.Ms.No. 7

Dated: 15.02.2019
Read the following:-

1. G.O.Ms. No.59, Law (LA&J-Spl.C) Deptt., dated 15.7.2017.
2. From the Registrar General, FAC Registrar (Vig.), High Court for the State of Telangana, Hyderabad D.O. Letter No. 424/2019-B.SPL, dt:05.02.2019.
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ORDER:

The Registrar General, FAC Registrar (Vigilance), High Court for the State of Telangana in the reference 2nd read above has while referring the Rule 3 (3) read with Rule 4 (2)(a) of the Telangana State Judicial Service Rules, 2017, has informed that 10% of cadre strength of 113 posts of District Judges comes to 11.3 which is rounded of to 11 posts of Super Time Scale District Judges. Out of 11 posts, at present only one Super Time Scale District Judge is working and 10 posts are vacant. The Registrar General, has further informed that, the High Court has now decided to recommend the Government of Telangana, for approval of the names of the following 7 (Seven) Selection Grade Scale District Judges, who have completed 3 years of service as Selection Grade Scale District Judges and were allocated to the State of Telangana, for appointment to Super Time Scale Grade District Judges in the scale of pay of Super Time Scale District Judges.

2. The Registrar General, & FAC Registrar (Vigilance), has stated that he has been directed to request that the Government of Telangana may issue necessary orders approving the names of the following 7 (Seven) Selection Grade Scale District Judges as Super Time Scale District Judges in the Revised Scales of Pay as on 01.01.2006, is Rs.70290-1540-76450/- from the dates shown below in the column number 3 of the corresponding row.

3. The Governor, for the States of Telangana and Andhra Pradesh in consultation with the High Court for the State of Telangana, hereby approves panel of seven (7) Selection Grade Scale District Judges Allotted to the High Court for the State of Telangana, for appointment to Super Time Scale District Judges in the Revised Scales of Pay as on 01.01.2006, is Rs.70290-1540-76450/- from the dates shown below in the column number 3 of the corresponding row.

SL NO	NAME OF THE SELECTION GRADE SCALE DISTRICT JUDGE	DATE OF APPOINTMENT AS SUPER TIME SCALE DISTRICT JUDGE
(1)	(2)	(3)
1.	Smt C.SUMALATHA, District and Sessions Judge now working as Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad	From 31.07.2017 onwards
2.	Dr. G.RADHA RANI, Chairperson, Telangana Value Added Tax Appellate Tribunal, Hyderabad	From 31.07.2017 onwards
3.	Smt V.B.NIRMALA GEETHAMBA, Chairperson, Industrial Tribunal-I Hyderabad	From 31.07.2017 onwards
4.	Sri M.LAXMAN, Principal District and Sessions Judge, Khammam.	From 31.07.2017 onwards
5.	Smt G.ANUPAMA CHAKRAVARTHY, Principal District and Sessions Judge, Karimnagar.	From 31.07.2017 onwards

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6.	Smt M.G.PRIYA DARSHINI, Principal District and Sessions Judge, Adilabad.	From 31.07.2017 onwards
7.	Sri N.TUKARAMJI, Metropolitan Sessions Judge, Hyderabad	From 31.07.2017 onwards

4. The Registrar General, FAC Registrar (Vigilance) High Court for the State of Telangana, Hyderabad shall take necessary further action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

DR. SHAILENDRA KUMAR JOSHI
CHIEF SECRETARY TO GOVERNMENT

To

The Registrar General, High Court for the State of Telangana, Hyderabad.

(He is requested to communicate the copies to all the concerned)

The Pay & Accounts Officer, Hyderabad.

The Director of Treasuries & Accounts, Telangana Hyderabad.

The Accountant General, Telangana Hyderabad.

The Advocate-on-Record, Supreme Court of India

Office of the Resident Commissioner, Telangana Bhawan, New Delhi.

The Asst. Registrar, Supreme Court of India, New Delhi.

The Secretary to Government of India, Ministry of Law, Justice & C.A., New Delhi.

SF/SC.

//FORWARDED BY ORDER//


SECTION OFFICER